HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

CM No. 2058/2020, CM No. 2059/2020 in OWP No. 458/2003

(Through Video Conferencing)

Kashmir Consumer Welfare Forum and anr.

.....Petitioners.

Through:- Mr. B. A. Dar, Sr. AAG

(On Video Conferencing from High Court at

Srinagar)

Mr. T. M. Shamshi, ASGI

(On Video Conferencing from High Court at

Srinagar)

V/s

Commissioner Transport and others

....Respondent(s)

Through:- None.

HON'BLE THE CHIEF JUSTICE

(On Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 19.06.2020

CM No. 2058/2020 (seeking extension of time) in OWP No.458/2020

- 1. Let the deficiencies be made good as per the Circular No. 16/GS dated 29th March 2020 upon removal of the current lockdown.
- 2. This application is allowed.

CM No. 2059/2020 (seeking permission) in OWP No. 458/2003

3. Notice to the respondents returnable on 1st July 2020.

- 4. Let notice be served by e-mail to all counsels appearing in the matter.
- 5. In the meantime, SSP, Traffic City, Srinagar and its agencies shall permit vehicles carrying material required for construction and maintenance works being undertaken by the Department of R & B of the Government of Union Territory of Jammu and Kashmir within the municipal limits of Srinagar.
- 6. Copy of the order be sent by the Registrar Judicial by e-mail to Mr. B.A. Dar, Sr. AAG.
- 7. List along with the main petition on 1st July 2020.

Jammu
19.06.2020
Raj kumar

(SANJAY DHAR)
(GITA MITTAL)
CHIEF JUSTICE